205	Written Answers		[7 DEC. 1993]						to	Ç	Questions	206
1	2									<u>_</u>		3
ы.	United Bank of India	—		·	_					•	······	363.00
14.	Uco Bank											500.00
15.	Andhra Bank .	•								•	•	92.00
16.	Corporation Bank											67.00
17,	New Bank of India										•	
18	Oriental Bank of Con					•		•	•	•	•	186.00
			UÇ			•	•	•	•	•	•	78.00
19.	Punjab & Sind Bank		•									207.50
	Vijaya Bank		' 	•		•		•	•	•	•	127.00

Loans Outetandng against Mwrte Sector

462. SHRI CHIMANBHAI HARI-BHAI SHUKLA;

Will the Minister of FINANCE be pleased to state:

(a) what is the number of advances and loans outstanding against Private Sector in the country state-wise which have availed this facility and not returned their outstanding during last three years to financial Institutions and nationalised banks so far.

(b) what is the ledger amount of each loanee, and the amount of interest since the date of grant of loan;

(c) whether Government have issued any directives to the nationalised bakg and other financial institutions to improve the financial conditions;

(d) whether Government frame norms in respect of interest on loans:

(e) whether there is any proposal under Government's consideration to set up a special tribunal to deal with such cases; and

(f) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MIN-ISTER OF STATE IN THE MINISTE

(b) In accordance with the provisions of statutes governing public sector bank and practices and usages customary amongst bankers, the in-constituents cannot be divulged.

(c) The Reserve Bank of India (RBI) have prescribed preudential accounting norms for banks. Norms for financial institutions are under their cosideration.

(d) No, Sir, These are decided by the RBI.

(e&f) Under the powers vested by the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, which provides for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks an financial institution and for matters connected therewith or incidential thereto, initially it is proposed to set up 4 Debts Recovery Tribunals at Delhi, Bombay, Calcutta and Madras one Drbets Recovery Appellate Tribunal at Bombay. Any person from whom a bank or a financial institution has to recover debt

of not less than Rs. 10 lakh will fall within the ambit of the jurisdiction of Debt Recovery Tribunals.

Pover Alleviation

463. SHRI MAHENDRA PRASAD: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that during his recent visit to Washington, he had urged the World Bank to stick to its primary mandate of poverty-alleviation and to concentrate on the means to achieve this object:

(b) if so. in what context plea was made; and

(c) what was the reponse of the World Bank thereto?

THE MINISTER OF STATE IN THE MINISTER OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR ABRAR AHAMAD): (a) to (c). During his speech at the 4?th Development Committee Meeting held at Washington DC, on September 27, 1993, the Finance Minister stressed that while it was necessary to take steps to strength the World Bank's procedures and operating mechanisms, we should not lose sight of the primary mandate of the world Bank, of poverty reduction. He made this statement in the context of the substantial expansion of the World Bank lending to new members. In the communique dated 27-9-93, issued by the Development Committee, it was stated that in its relations with borrowing countries, the Bank would do mode to address the impact of adjustment measures and their employment, sequencing on poverty investment and the environment.

Raids on Cine Stars by Income Tax Department

464. SHRI DILIP SINGH JUDEV' Will the Minister of FINANCE be pleased to state;

(a) the details of raids conducted by the Income-tax Department on cine-stars during the year 1991-92, 1992-93 and 1993-94 (as on date), cinestar and cine personnel-wise;

(b) the number of cine-stars who filed their Income-tax returns for the year 1992-93 and 1993-94;

(c) the revenue already collictad and due from them;

(d) the particulars of cine artists! producers in whose cases unacounted moneyiwealth amounting to over thirty lakhs was detected.

ducers who are defaulters in this re-

(e) the numbered of cine artlhtspro-pregard; and

(f) the action|measures taken by Government against cine-personnel in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY); (a) Details are as per Statement (*see below*).

(b) to (f) Of the persons search ed, 15 have filed returns for assess ment year 1993-94. So far taxes totalling Rs. 73.05 lakhs have been collected. Arrears are to the extent of Rs. 23.78 lakhs.

Concealment of income can be established only on finanlisation of assessments and appeals etc. However some of these persons have disclosed concealed incomes in course of the searches. Details of those who have

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